

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3831
ANSWERED ON:17.12.2012
EXTRACTION AND SELLING OF SNAKE VENOM
Meghe Shri Datta Raghobaji

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the task of extraction and selling of snake venom is under consideration of the Ministry;
- (b) if so, whether there is any regulation governing the extraction and selling of snake venom in the country;
- (c) if so, whether the Ministry has granted any permission to extract snake venoms in the country; and
- (d) if so, the number of persons to whom licenses has been provided in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) No Sir.

(b), (c) and (d) Section 12 (d) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wildlife Warden, with the previous permission of the concerned State Government, to grant a permit, by an order in writing stating the reasons therefor, to any person, on payment of such fees for the derivation, collection or preparation of snake-venom for the manufacture of life-saving drugs. The details of licences granted for extraction of snake venom are not collated at the level of Central Government.